

Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu/Srinagar  
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**Notification**  
**Srinagar, the 07 Feb, 2022**

SO 54 .- In exercise of the powers conferred by sub-section (6D) of section 25 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (**Act No V of 2017**), the Government, on the recommendations of the Council, hereby makes the following amendment shall be made in the notification No. SO 113 dated the 29<sup>th</sup> March, 2021, namely: -

In the said notification, in the first paragraph after the words "hereby notifies that the provisions of", the words, brackets, figure and letter "sub-section (6A) or" shall be inserted.

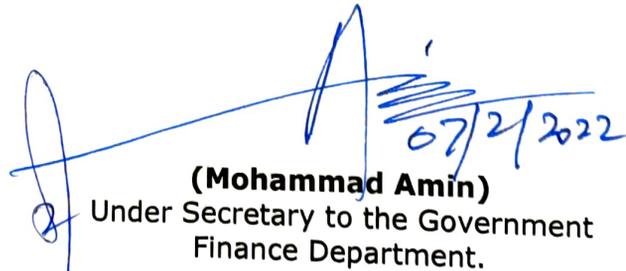
***This notification shall deemed to have been issued w.e.f 24<sup>th</sup> September, 2021***

**Sd/-**  
**(Atal Dullo), IAS**  
Financial Commissioner to Government,  
(Additional Chief Secretary)  
Finance Department.

F.No:FD-ST/34/2021-03  
Copy to the:-

Dated: 07-02-2022

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lt. Governor.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Joint Secretary (J&K) Ministry of Home Affairs, Government of India, New Delhi
8. Divisional Commissioner, Jammu/Kashmir.
9. Secretary to Government, Law Department.
10. Commissioner, State Taxes Department, J&K, Srinagar.
11. Excise Commissioner, J&K, Srinagar.
12. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
13. Pvt. Secretary to Financial Commissioner (Additional Chief Secretary), Finance.
14. Website J&K, Finance.

  
**(Mohammad Amin)**  
Under Secretary to the Government  
Finance Department.

